

- (iii) Supply of cylinders of different size for nondomestic users;
- (iv) Maintenance of separate registers by distributors for domestic and non-domestic users;
- (v) Re-allocation of customers from distributors indulging in mal-practices to other distributors;
- (vi) Placement of separate indents by distributors for domestic and nondomestic refills;
- (vii) Inspection by officers of oil companies at various levels;
- (viii) Issuance of the LPG (Regulation of Supply and Distribution) Order, 1988 by the Government, which empowers designated officials for entry, search and seizure in cases where unauthorised diversion takes place; and
- (ix) Introduction of Domestic Gas Consumer Cards in a phased manner;
- (x) Appropriate action against the erring LPG distributors in accordance with the Marketing Discipline Guidelines and Dealership Agreements.

#### **Categorisation and Pricing of Drugs**

1366. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Government have held any discussions with experts/manufacturers on the categorisation of drugs and pricing policy;

(b) if so, the details thereof;

(c) whether any objections have been raised to the pricing of drugs and revision thereof;

(d) if so, the details thereof; and

(e) the steps taken to ensure standard quality of drugs?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIA): (a) to (d) The Standing Committee constituted by the Department of Chemicals and Petrochemicals to consider various issues concerning the DPCO 1987 including Categorisation of drugs under different categories is being assisted by three Expert Groups. The associations of drug manufacturing companies had presented their view points on various issues concerning Pharmaceutical Industries including DPCO 1987 and recoveries under Drug Price Equalisation Account (DPEA). All the genuine problems pointed out by these associations would be taken into consideration while taking a final view in the matter.

(e) The requisite information is being collected from the Ministry of Health and Family Welfare and will be laid on the Table of the House.

#### **Supply of Uniforms to Indian Airlines Staff**

1367. SHRI V. SREENIVASA PRASAD:

SHRI YUSUF BEG:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it has been noticed often that the traffic staff of Indian Airlines do not present themselves with proper dress due to erratic supply of their uniforms;

(b) whether the issue is causing great discontent amongst the serving officials more particularly in the northern region of the Indian Airlines;

(c) whether IA has been spending much on this account but without any material change in the dress system; and

(d) if so, the facts thereof and details of purchases made by the Indian Airlines for both winter and summer